

ITEM NO.5

COURT NO.13

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11207-11208/2022

(Arising out of impugned final judgment and order dated 30-04-2020 in MP No. 6578/2019 10-12-2021 in RP No. 1219/2020 passed by the High Court of M.P Principal Seat at Jabalpur)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

RAJESH KUMAR KASHIV

Respondent(s)

(FOR ADMISSION and I.R. and IA No.88492/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-07-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Ms. Aishwarya Bhati, ASG
Mr. R. Balasubramanian, Sr. Adv
Mr. Mukesh Kumar Maroria AOR
Mr. Santosh Kumar Adv
Mr. A. Sharma, Adv
Ms. Ruchi Kohli, Adv
Mr. Amit Sharma, Adv
Mr. Ayush Puri, Adv.
Ms. Sujatha Bagadhi, Adv.
Ms. B.L.N. Shivani, Adv.
Mr. Manvenra Singh, Adv.
Ms. Shreya Jain, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Arun Garg, AOR
Mr. Shobhit Jain, Adv.
Mr. Aakash Nandolia, Adv.
Ms. Sagun Srivastava, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

Dasti as well.

**Notice is accepted by Mr. Arjun Garg, learned
counsel for the respondent.**

Tag with SLP (C) D.No. 14322/2020.

**(SONIA BHASIN)
COURT MASTER (SH)**

**(DIPTI KHURANA)
ASSISTANT REGISTRAR**